

Minister had also written a letter on 19-6-90 to all the Chief Ministers, indicating the specific steps that are to be taken to check atrocities and to enforce the Act effectively.

(d) No, Sir.

(e) The question does not arise.

**Pending projects of new lines/gauge conversions**

3600. SHRI KAMAL MORARKA : Will the Minister of RAILWAYS be pleased to state :

(a) how many railway projects of new line, gauge conversion are pending at the end of the Seventh Plan;

(b) what was their completion target for each of above projects;

(c) the reasons for delay in their execution; and

(d) whether Government is programming to their early completion ?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES) : (a) 27 New Lines and 9 Gauge Conversion projects were pending at the end of VII Plan.

(b) Target for commissioning during 1990-91 was laid only for following projects :

**New Lines**

- |                                     |           |
|-------------------------------------|-----------|
| (i) Koraput-Rayagada                | 31-3-91.  |
| (ii) Adilabad-Pimpalkutti           | 31-3-91.  |
| (iii) Kota-Chittaurgarh-<br>Neemuch | 31-10-90. |
| (iv) Lalabazar-Bhairabi             | 31-12-90. |

**Gauge Conversions**

- |                      |          |
|----------------------|----------|
| (i) Guntur-Macherla  | 1-5-90.  |
| (ii) Varanasi-Bhatni | 31-7-90. |

(c) and (d) The progress has been commensurate with the availability of resources. The completion can only be planned within the resources allotted.

दिल्ली से केन्द्रीय सरकार के कार्यालयों को स्थानान्तरित किया जाता

3601. श्री अनन्त राम जाधववाल : क्या शहरी विकास मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने दिल्ली से कुछ सरकारी कार्यालयों को देश के अन्य शहरों में स्थानान्तरित करने का निर्णय लिया है;

(ख) यदि हां, तो गत तीन वर्षों के दौरान कितने कार्यालयों को स्थानान्तरित किया गया है और उन्हें किन-किन स्थानों पर स्थानान्तरित किया गया है और शेष कार्यालयों को कब तक स्थानान्तरित किए जाने का विचार है और उन्हें किन-किन स्थानों पर स्थानान्तरित किए जाने की संभावना है;

(ग) क्या चालू वर्ष में यह निर्णय भी लिया गया है कि दिल्ली में कोई नया कार्यालय नहीं खोला जाएगा, यदि नहीं तो उसके क्या कारण हैं; और

(घ) क्या सरकार दिल्ली में भीड़ को कम करने के उद्देश्य से कुछ अन्य उपायों पर भी विचार कर रही है; यदि हां, तो उनका ब्यौरा क्या है ?

शहरी विकास मन्त्री (श्री मुरसोली मारन) : (क) जी, हां ।

(ख) सूचना एकत्र की जा रही है तथा सभा पटल पर रख दी जाएगी ।

(ग) 1957 में यह निर्णय लिया गया था कि केन्द्रीय सरकार अथवा सार्वजनिक क्षेत्र के उपक्रमों अथवा केन्द्रीय सरकार के स्वामित्व अथवा नियन्त्रणाधीन सांविधिक अथवा निगमित निकायों के किसी भी नए कार्यालय को आवास संबंधी मंत्रिमण्डल समिति की पूर्व स्वीकृति प्राप्त किए वगैर दिल्ली में स्थापित नहीं किया जाए अथवा बाहर से दिल्ली में नहीं लाया जाए । चालू वर्ष में कोई नया निर्णय नहीं लिया गया है तथा इस बारे में पिछले आदेशों का अनुसरण किया जा रहा है ।

(घ) यद्यपि, सन् 2000 तक दिल्ली की जनसंख्या को 112 लाख तक नियंत्रित

करने के लिए राष्ट्रीय राजधानी क्षेत्र योजना बोर्ड का गठन किया गया था, इसके अनिश्चित दिल्ली की जनसंख्या कम करने के लिए किन्हीं अन्य विशिष्ट उपायों पर विचार नहीं किया जा रहा है।

**Monitoring the use of money sanctioned for the upliftment of weaker sections**

3602. SHRI RAMDAS AGARWAL : Will the Minister of WELFARE be pleased to state :

(a) whether Government are aware of large number of complaints that crores of rupees provided for the upliftment of tribal/Adivasi people and other backward/economically weaker sections of people in the country have not reached such people:

(b) if so, whether Government propose to constitute some Coordination Committee between the Central Government & State Governments to monitor the use of the money spent for this purpose; and

(c) what is the total amount sanctioned in respect of Tribal people of Orissa during 1989-90 and the amount spent thereon so far?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) Part of the investments in the Plans for the upliftment of Scheduled Tribes and other backward/economically weaker sections of people is towards the development of infrastructures. The benefits of these do not directly, immediately or substantially reach these people.

(b) The actual implementation of the programmes is through the agency of the State Governments and accordingly they have been advised from time to time to make suitable monitoring-cum-review arrangements at various levels.

(c) The flow from State Plan to Tribal sub-Plan of Orissa during 1989-90 was Rs. 211.03 crores against which the anticipated expenditure is Rs. 221.64 crores.

**Clearance of backlog of SC/ST in Andhra Pradesh**

3603. SHRI PRABHAKAR RAO KALVALA : Will the Minister of WELFARE be pleased to state :

(a) whether it is a fact that a large backlog has since been pending for SC/ST in Andhra Pradesh Government and in their autonomous bodies;

(b) if so, the details, separately in each Department;

(c) the reasons for not clearing the backlog;

(d) the number of SC/ST appointed during the last two years, year-wise in each Department/autonomous body;

(e) the step contemplated by Government for early clearance of backlog; and

(f) the time by when the backlog is likely to be cleared ?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN) : (a) to (d) The complete information is being awaited from the State Govt. of Andhra Pradesh and will be laid on the table of the House.

(e) and (f) As per report of the State Government, instructions have been issued to all the Heads of Departments, Corporations, Public Undertakings and Autonomous Bodies to undertake limited recruitment to clear the backlog of vacancies for SCs and STs.

**Construction of new multistoreyed structures in Sadar Bazar, Delhi**

3604. SHRI J. S. RAJU : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether Government are aware that after the recent devastating fire in Sadar Bazar, Delhi, new three/four storeyed structures have been raised there, particularly in the Gandhi Market, in violation of the safety rules;

(b) whether it is a fact that these new structures are very unsafe;

(c) if so, under what circumstances these structures have been allowed to be raised and the number of such buildings constructed which do not conform to safety rules;

(d) whether Government have inspected or propose to inspect those structures